

अनूप मिश्र
ANOOP MISHRA



महासचिव, लोक सभा
SECRETARY-GENERAL
LOK SABHA

No. 1/6(15)/2014/L-I

Dated the 11th August, 2016

From

Anoop Mishra
Secretary General
Lok Sabha.

To

The Secretary
Rajasthan Vidhan Sabha,
Rajpath, Jyoti Nagar,
Jaipur-302005.

Subject : The Constitution (One Hundred and Twenty-second Amendment) Bill, 2014 – ratification of.

Sir,

I am directed to state that the *Constitution (One Hundred and Twenty-second Amendment) Bill, 2014 was passed by the House of the People on the 6th May, 2015 and transmitted to the Council of States for its concurrence. The Council of States returned the Bill with amendments on the 3rd August, 2016. Amendments made by the Council of States have been agreed to by the House of the People on the 8th August, 2016. A copy of the Bill, as introduced in the House of the People and a copy of the Bill, as passed by the Houses of Parliament, are sent herewith.

2. As the Bill contains amendments which attract the provisions of clauses (b) and (c) of the proviso to clause (2) of article 368 of the Constitution, the amendments are required to be ratified by the Legislatures of not less than one-half of the States by resolutions to that effect passed by those Legislatures before the Bill is presented to the President for his assent.

3. I am accordingly to request that a resolution ratifying the amendments may be placed before the State Legislative Assembly/the State Legislative Council, as early as practicable, and the result be communicated to this Secretariat.

*When assented to, the Bill will be enacted as the Constitution (One Hundred and First Amendment) Act, 2016 in view of the amendments made by the Council of States in the Short title in clause 1(1) of the Bill.

P.T.O.



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4. It is suggested that the proposed resolution may be on the following lines:-

“That this House ratifies the amendment to the Constitution of India falling within the purview of clauses (b) and (c) of the proviso to clause (2) of article 368, proposed to be made by the Constitution (One Hundred and Twenty-second Amendment) Bill, 2014, as passed by both the Houses of Parliament.”

5. The Parliamentary proceedings on this Bill are being printed and as soon as these are available, necessary number of copies thereof along with the copies of the Bill, as introduced in the House of the People, and as passed by both Houses of Parliament, will be forwarded to you for the use of the members of the State Legislature through the Liaison Officer of your State in New Delhi. I may also inform you that the aforesaid proceedings and the Bills will also be available on the Lok Sabha website 'loksabha.nic.in' in due course.

6. The receipt of this letter may kindly be acknowledged.

Yours faithfully,

(ANOOP MISHRA)